

Title: Regarding need to clear the proposal of the Government of Tamil Nadu for construction of Court Building at Palani.

(ii) Need to clear the proposal of the Government of Tamil Nadu for construction of Court Building at Palani

SHRI S.K. KHARVENTHAN (PALANI): In my Palani Parliamentary Constituency, Palani is one of the ancient hill town in Tamil Nadu, the abode of Lord Karthikeya. In Palani, Criminal Court and Civil Courts are functioning in two different places. The judicial Magistrate Court is functioning in Taluk Office campus. District Munsif Court and Sub-court are functioning in a separate building in Dindigul road. A new building was constructed in 1984 by the State PWD Department and the District Munsif Court was housed in the same year in the same complex. The Hon'ble High Court has sanctioned Sub-court for Palani in the year 1996 and the Sub-Court also started functioning in one portion of the above building. Both the courts and Legal Aid Centre are functioning in the same building.

Since there is no provision for Library and Bar Room in the building, I have allocated Rs. 5 lakhs to construct Library Hall through MPLAD Scheme and Administrative Sanction by Dindigul District Collector is awaited.

Due to the recent torrential rain and flood, the building is almost damaged and it is endangering the lives of advocates, judges and clients. A proposal was also sent to the Tamil Nadu Government and the same is pending. Hon'ble High Court, Madras also recommended the same. Till date, the Government has not allocated any fund for the construction of the Combined Court Building for Palani.

I request the Hon'ble Minister of Law and Justice to intervene in the matter and take immediate action for the establishment of Combined Court Building at Palani.